

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.252/AT/2023**

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges with respect to the Transmission System to be implemented by Fatehgarh III Beawar Transmission Limited.

Petitioner : Fatehgarh III Beawar Transmission Limited (FIIIBTL)

Respondents : Central Transmission Utility of India Limited and 22 Ors.

**Petition No.253/TL/2023**

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Fatehgarh III Beawar Transmission Limited.

Petitioner : Fatehgarh III Beawar Transmission Limited

Respondents : Central Transmission Utility of India Limited and 22 Ors.

Date of Hearing : **28.11.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Gaurav Dudeja, Advocate, FIIIBTL  
Shri Dhruval Singh, Advocate, FIIIBTL  
Shri Sandeep, FIIIBTL  
Ms. Priyadarshini, Advocate, PFCCL  
Shri Yatin Sharma, CTUIL  
Shri Deepak Kumar Singh, PFCCL  
Shri Siddharth Sharma, CTUIL  
Shri Lashit Sharma, CTUIL  
Shri Akshayvrat Kislay, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petitions have been filed for adoption of the transmission charges in respect of the "Transmission System for evacuation of power from REZ in Rajasthan (20 GW) under Phase III- Part G" (the Project) as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for the implementation of the Project. He further submitted that the Petitioner has also complied with the requirements, including the publication of Notice(s) under the Transmission Licence Regulations, and CTUIL

has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

2. In response to the specific query of the Commission as to the Scheduled Commercial Operation Date(s) of the Fatehgarh III and Beawar Substations and the whether the Project under the scope of the Petitioner will be put to effective use upon its commissioning by the SCOD (i.e. 31.1.2025), the representative of CTUIL submitted that while the SCOD of the Fatehgarh III S/s, being developed by PGCIL, is February 2025, the SCOD of Beawar S/s, which is part of Transmission System under Phase III – Part F and being developed by Sterlite Grid 27 Ltd. is March 2025 and accordingly, a gap/mismatch of 1-1.5 month(s) may occur between the commissioning of these two S/s.

3. After hearing the learned counsel for the Petitioner and the representative of CTUIL, the Commission ordered as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within four days thereafter.

(c) The petitioner to submit a copy of Form II posted on its website along with the date of posting (required as per Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009, read with the order dated 22.1.2022 in Petition No. 1/SM/2022.

(d) The CTUIL to submit the following information on an affidavit within a week:

(i) Copy of approval of the Central Government for “Transmission system for evacuation of power from REZ in Rajasthan (20GW) under Phase-III Part G” covered under instant Petition, as per the Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 notified by MoP on 1.10.2021 which provides that ‘the project along with their timeline for implementation shall be approved by the Central Government after considering recommendations of the National Committee on Transmission.

(ii) What is the actual date of SPV transfer in respect of the “Transmission scheme for evacuation of Power from REZ in Rajasthan (20GW) under Phase-III Part F”, in which the “Beawar sub-station” is covered, which was expected to be transferred in September 2023 as per the CTUIL recommendation dated 6.9.2023 in the instant scheme?

(iii) As per the CTUIL recommendation dated 6.9.2023, the completion schedule of the Fatehgarh-III-Beawar 765 kV D/c (2<sup>nd</sup>) line, which is covered under the present petition, is 31.1.2025. However, the commissioning schedule of Fatehgarh-III PS (Section-II) is 1.2.2025, and the expected schedule of Beawar S/s is 31.3.2025 (considering 18 months’ timeline from hand over of SPV, which was expected by September 2023). As one end of the Fatehgarh-III-Beawar 765 kV D/c (2<sup>nd</sup>) line is being terminated at Beawar S/s, clarify how the said line will be utilized on 31.1.2025, without the availability of Beawar S/s (whose SCOD date is not clear yet) and liability of

transmission charges in case of mismatch thereof. Further, clarify how CTUIL takes care of SCOD dates of linked schemes so that mismatch at the planning stage is avoided, the details of the process thereof, and the reasons for mismatch in schedule dates in the instant case in the light of said process.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**